

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD

RA.13/99 in OA.168/99

dt.11-3-99

K. Subba Rao, S/o K.Rangaiah
Occ:Ex.Casual Mazdoor, R/o
Gangulavari Palem, Challapally Mandal
Vs. (PO), Krishna Dist.

Petitioner/
Applicant

1. Genl. Manager
Telecom, Vijayawada

Respondents/
Respondents

2. Sub Divnl. Officer
Telecom, Challapally
Krishna District

Counsel for the applicant

: V. Venkateswara Rao
Advocate

Counsel for the respondents

: V. Rajeswara Rao
CGSC

Couram

Hon. Mr. Justice DH Nasir, Vice Chairman

Hon. Mr. H. Rajendra Prasad, Member(Admn.)

Order

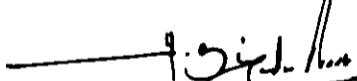
Oral order (per Hon. Mr. Justice D.H. Nasir, VC)

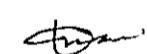
Heard.

1. On considering the submissions made by the learned counsel for the rival parties, we believe that the interests of justice will be served if the RA is allowed and the following sentence is added in the concluding part of para-4 of the order in question:

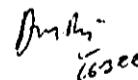
"However, the above order shall not be a bar for the Department to take the applicant's case into consideration for employment by giving due weightage to the service earlier put in by the applicant with the respondents on casual basis."

2. The RA is allowed accordingly. The order dated 4-2-1999 in OA 168/99 shall stand amended ^{as above} accordingly.


(H. Rajendra Prasad)
Member (Admn.)


(D.H. Nasir)
Vice Chairman

Dated : 11 March, 99
Dictated in Open Court


D.H. Nasir

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